FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
RAJALAKSHMY PACKAGING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Applicant	**RAJALAKSHMY PACKAGING PRIVATE LIMITED**
2.	Date of incorporation of Corporate Applicant	17/11/2008
3.	Authority under which Corporate Applicant is incorporated / registered	ROC, Pondicherry
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Applicant	U25202PY2008PTC002235
5.	Address of the registered office and principal office (if any) of Corporate Applicant	R.S. No.92/7, Plot No.14 &15, Sri Gokulam Nagar Thavalakuppam, Ariyankuppam Commune Panchayat, Pondicherry, India - 605007.
6.	Insolvency commencement date in respect of Corporate Applicant	**30/09/2026** (Order communicated on by email on 02/10/2026)
7.	Estimated date of closure of insolvency resolution process	**29.03.2027**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	E.SANTHANALAKSHMI IBBI/002/IP-N00831/2019 -2020/12661
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E.SANTHANALAKSHMI, INSOLVENCY PROFESSIONAL, Plot No. 1520B, ADIRATI HOME, 15TH MAIN ROAD, RAM NAGAR SOUTH, MADIPAKKAM, CHENNAI, TAMIL NADU – 600091 irp.santhanalakshmi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**E.SANTHANALAKSHMI,** **INSOLVENCY PROFESSIONAL,** **Plot No. 1520B, ADIRATI HOME,** **15TH MAIN ROAD, RAM NAGAR SOUTH,** **MADIPAKKAM, CHENNAI,** **TAMIL NADU – 600091** **cirp.rajalakshmypackaging@gmail.com**
11.	Last date for submission of claims	**14.10.2026**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **RAJALAKSHMY PACKAGING PRIVATE LIMITED** on 30/09/2026.

The creditors of **RAJALAKSHMY PACKAGING PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 14/10/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

IBBI/002/IP-N000831/2019-2020/12697

Name and Signature of Interim Resolution Professional :
Date and Place: : 05/10/2026 Chennai

E.SANTHANALAKSHMI
IRP OF RAJALAKSHMY PACKAGING PRIVATE LIMITED

TRINITY MIRROR

HPV vaccination drive launched in Ranipet

Ranipet, Oct 6:

An HPV vaccination drive to protect around 7,120 14-year-old girls from cervical cancer was launched in Ranipet district on Monday, with District Collector N. Priya Ravichandran urging parents to ensure that their daughters receive the vaccine.

The Collector inaugurated the vaccination programme, organised by the Health and Family Welfare Department, at the Government Headquarters Hospital in Walajah.

Under the programme, around 7,120 girls aged 14 studying in Government and Government-Aided Schools across Ranipet district will be administered the Human Papillomavirus (HPV) vaccine through the Health Department.

Priya Ravichandran appealed to parents to ensure that their eligible daughters receive the vaccine when it is administered through schools. The vaccination would help protect them against cervical cancer in the future, she said.

The Collector also stressed the importance of early detection of cervical cancer and urged mothers of girl students to undergo cervical cancer screening at least once a year.

She asked the students to create awareness among their mothers about regular screening, which could help detect the disease at an early stage and facilitate timely treatment.

Joint Director of Medical Services Saravanakumar, District Health Officer Senthil Kumar, Chief Educational Officer Mohana, Hospital Superintendent Usha Nandini and other officials participated in the programme.

Greater Chennai Corporation North Regional Deputy Commissioner Swetha Suman inspects a 100 HP motor installed at a stormwater drain along EVR Salai in Ward 58 of Royapuram Zone, Chennai, as part of precautionary measures ahead of the northeast monsoon. The inspection focused on ensuring the drainage system and pumping arrangements are ready to quickly clear accumulated rainwater and protect residents from waterlogging during heavy rains.

Venus Nursery and Primary School student Vigneshwaran Natarajan is congratulated by school Correspondent S. Kumar and Principal S. Leo Pesky Rao after securing first place in four categories at the 19th Cuddalore District Roller Skating Championship organised by Natarajan Skating Academy. The school management appreciated Vigneshwaran for his outstanding performance and congratulated his coach for his guidance and training. The achievement was celebrated by the school as a proud moment for the student and the institution.

Kanchipuram boy enters Indian Book of Records

Kanchipuram, Oct 5:

Hithesh, a boy with autism from Kanchipuram, has entered the Indian Book of Records after creating clay models of 16 living creatures within 30 minutes.

Hithesh, son of Karthik and a resident of Kumar Street in Kanchipuram, met District Collector T. Sneha at the Kanchipuram Collectorate on Monday and showed her the medals he received for his achievement.

The Collector congratulated him on the feat. Officials said Hithesh, who has 60% autism disability, demonstrated his artistic skills by creating 16 clay models representing animals, birds and other creatures within half an hour.His creations included a whale, parrot, duck, mouse, caterpillar, snake, angry bird, crane, tailorbird, tortoise, snail, octopus, penguin, fish, frog and snowman.

Recognising his achievement, the Indian Book of Records conferred on him the title of "IBR Achiever."

The Collector appreciated Hithesh's talent and achievement and wished him success in his future endeavours.

District Differently Abled Welfare Officer R. Malarvizhi and other Government Officials were present.

Kanchipuram District Collector T. Sneha flags off a nutrition awareness rally at the District Collectorate in Kanchipuram as part of the 9th National Nutrition Month, organised under the theme "Our Anganwadi, Our Responsibility." The Collector also administered a nutrition awareness pledge to government officials and members of Women Self-Help Groups and inspected a nutrition exhibition highlighting the importance of balanced diets, hygiene, sanitation, safe drinking water and proper feeding practices for mothers, infants and young children. The rally, aimed at spreading awareness on food, nutrition, health and personal hygiene, was taken out through Kavalankadai Gate and Keerai Mandapam before returning to the Collectorate. Additional Collector Ashiq Ali, Sub-Collector T. Bhuvanesh Ram, Mahalir Thittam Project Director K. Aarthi, Assistant Project Officer Mohan Babu, ICDS Coordinator J. Lokeshwaran and others participated.

NAME CHANGE

OLD SUR NAME : KRISHNASWAMY, OLD GIVEN NAME : KALYANAKUMAR, S/O. KRISHNASWAMY, Residing at No.132, Rukmani Nagar, Maduravoyal, Chennai – 95, Shall henceforth be known as **NEW NAME : KALYANAKUMAR N K**

OLD SUR NAME :KRISHNASWAMY
OLD GIVEN NAME : KALYANAKUMAR

NAME CHANGE

I, SURENDRANATH VELMURUGAN, S/O VELMURUGAN M, Date of birth 28.01.2004, residing at No.83/1, 3rd street, Thanickachalam Nagar, F – Block, Kolathur, Chennai– 600110, shall henceforth be known as **SURENDARANATH V**

SURENDRANATH VELMURUGAN

NAME CHANGE

I, OLD GIVEN NAME: MEERA OLD SURNAME: PAREKH, W/O. MANISH NAVIN CHANDRA PAREKH, Date of Birth: 07/09/1979, ADDRESS: BALFOUR APARTMENT FLAT NO-1C 1ST FLOOR No. 24 BALFOUR ROAD KILPAUK CHENNAI-600010. Shall henceforth be known as **NEW GIVEN NAME: MEERA NEW SURNAME: MANISH PAREKH**

OLD GIVEN NAME: MEERA
OLD SURNAME: PAREKH

NAME CHANGE

I, OLD NAME : SYED ANWAR SHARIEEF, S/O. SULAIMAN SHARIEFF, DATE OF Birth: 20/10/1965, ADDRESS : 19/51 GOSHA GULAM MOHITHIN STREET DHARANAMPET GUDIYATHAM VELLORE- 632602. Shall henceforth be known as **New GIVEN NAME : ANWAR**

New SUR NAME: SHARIF

OLD NAME : SYED ANWAR SHARIEEF

NAME CHANGE

I, OLD NAME : SRI VAISHANAVI SASI KUMAR, D/O. SASIKUMAR, DATE OF Birth : 23/03/2006 ADDRESS : 5A PRINCETON BLOCK 5TH FLOOR, MARUTHAM NEPTUNE APTS , NO.51 N T PATEL ROAD , NERKUNDRAM CHENNAI- 600107. Shall henceforth be known as **NEW NAME : SRI VAISHNAVI SASI KUMAR**

OLD NAME : SRI VAISHANAVI SASI KUMAR

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAJALAKSHMY PACKAGING PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Applicant	**RAJALAKSHMY PACKAGING PRIVATE LIMITED**
2.	Date of incorporation of Corporate Applicant	17/11/2008
3.	Authority under which Corporate Applicant is incorporated / registered	ROC, Pondicherry
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Applicant	U25202PY2008PTC002235
5.	Address of the registered office and principal office (if any) of Corporate Applicant	R.S. No.92/7, Plot No.14&15, Sri Gokulam Nagar Thavalakuppam, Ariyankuppam Commune Panchayat, Pondicherry, India - 605007.
6.	Insolvency commencement date in respect of Corporate Applicant	**30/09/2026** (Order communicated on by email on 02/10/2026)
7.	Estimated date of closure of insolvency resolution process	**29.03.2027**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IBBI/002/IP-N00831/2019 -2020/12661
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E.SANTHANALAKSHMI, INSOLVENCY PROFESSIONAL, Plot No. 1520B, Adirati Home, 15th Main Road, Ram Nagar South, Madipakkam, Chennai, Tamil Nadu – 600091 irp.santhanalakshmi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E.SANTHANALAKSHMI, INSOLVENCY PROFESSIONAL, Plot No. 1520B, Adirati Home, 15th Main Road, Ram Nagar South, Madipakkam, Chennai, Tamil Nadu – 600091 cirp.rajalakshmypackaging@gmail.com
11.	Last date for submission of claims	**14.10.2026**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **RAJALAKSHMY PACKAGING PRIVATE LIMITED on 30/09/2026.**

The creditors of **RAJALAKSHMY PACKAGING PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **14/10/2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :
E.SANTHANALAKSHMI
IRP OF RAJALAKSHMY PACKAGING PRIVATE LIMITED

Date : 05/10/2026
Place: Chennai

NAME CHANGE

I, PRIYA MITHRA, D/O. P.KAKKAN, Date of Birth: 13/12/2006, Place of Birth: CHENNAI, residing at Plot No.24, Govindaraj Street, EPR Nagar, Ullagaram, Chennai-600091, shall henceforth be known as **PRIYA MITHRA L.K.**

PRIYA MITHRA

NAME CHANGE

I, OLD NAME :- JAGRUTHI D, D/O : DILIP KUMAR SINGHVI,

Date of Birth: 10/02/2002, ADDRESS : DOOR NO. 80/49,2ND FLOOR, THIRUPALLI STREET, SOWCARPET, CHENNAI –600001.

shall henceforth be known as

NEW GIVEN NAME : JAGRUTHI

NEW SUR NAME : JAIN

OLD NAME :- JAGRUTHI D

NAME CHANGE

I, Old Spouse Name: Arafathunnisa, W/O. KUPPUMEERAN, Date of Birth: 10.06.1981, Address: No.9, Abdul Hameed Nagar, Kollimalai Keezhpathi, Lalpettai Post, Cuddalore (District) Tamilnadu – 608303, shall henceforth be known as **New Spouse Name: ARAFATH KANI**

Old Spouse Name: ARAFATHUNNISA

NAME CHANGE

I, Old NAME: ANISHA SIDDIQA, D/O. ABOOBACKER SIDDIQUE, DATE OF BIRTH: 04.11.2004, ADDRESS: NO, 3/5, VENKATA MAISTRY STREET, 2ND FLOOR, MANNADY, CHENNAI- 600001. shall henceforth be known as **NEW NAME: ANISHA SIDDIQA**

Old NAME: ANISHA SIDDIQA

NAME CHANGE

I, Old Given Name: Abdul Majeed Kuppumeera, S/O. Abdul Majeed, Date of Birth: 10.02.1975, Address: No.9, Abdul Hameed Nagar, Kollimalai Keezhpathi, Lalpettai Post, Cuddalore (District) Tamilnadu – 608303, shall henceforth be known as **New Sur Name: Abdul Majeed**

New Given Name: Kuppumeeran

Old Given Name: Abdul Majeed Kuppumeera

NAME CHANGE

I, OLD NAME: SELVI, W/O: BALAN AMBROSE, Date of Birth: 20.6.1964, ADDRESS: NO.3, 7th Main Road, DHANDESWARAM NAGAR, VELACHERY, CHENNAI – 600042. Shall henceforth be known as **NEW NAME: SELVI BALAN**

OLD NAME: SELVI

NAME CHANGE

I, Old Sur Name: RAJENDRAN,

Old Given Name: JAYASREE, W/O: RAVINDRAN SELLAMUTHU, DATE OF BIRTH: 15.05.1977, ADDRESS: NO.73/16, 2ND FLOOR, 2ND STREET, VINAYAGAPURAM, ARUMBAKKAM, CHENNAI - 600 106. Shall henceforth be known as

New Sur Name: RAJENDRAN,

Old Given Name: MEENA

Old Sur Name: RAJENDRAN,

Old Given Name: JAYASREE

NAME CHANGE

I, OLD NAME: VISHAL RAVI A.R. S/O: RAVICHANDRAN, Date of Birth: 19.05.2004, ADDRESS: NO.8, 2ND STREET, VIJAYARAGAVAPURAM, SALIGRAMAM, CHENNAI – 600 093. Shall henceforth be known as **NEW NAME: VISHHAL RAVI A.R.**

OLD NAME: VISHAL RAVI A.R.

NAME CHANGE

I, TAJUDEEN ZIAUDDIN, S/O. VELLORE ABDUL KHADER ZIAUDDIN, Date of Birth: 15/03/1962, Place of Birth: CHENNAI, residing at NO: 56, PULIANTHOPE HIGH ROAD, PERAMBUR BARRACKS ROAD EXT, CHENNAI - 600012, Shall henceforth be known as **TAJUDDIN.**

TAJUDEEN ZIAUDDIN

NAME CHANGE

I, Old Surname: SELVAM Old Given Name: SANTHIYA, W/O: PANDURANGAN, Date of Birth: 26/07/1997, Place of Birth: CHENNAI, residing at NO.467/3, 2ND FLOOR, V O C NAGAR , MASUTHI STREET, TONDIARPET, CHENNAI -600081, shall henceforth be known as **New Given Name:SANDHIYA.**

Old Surname: SELVAM

Old Given Name:SANTHIYA

NAME CHANGE

I, Old Surname: DHASARAMOORTHY NAGARAJAN, Old Given Name: DHANESH RAM, S/O: DHASARAMOORTHY VENKATATHIRI NAGARAJAN, Date of Birth: 30.12.1991, Place of Birth: CHENNAI, Address: No.5 F1, Pugalenthi Street, Muthamizh Nagar, Pammal, Chennai –600 075. Shall henceforth be known as **New Surname: NAGARAJAN**

New Given Name: DHANESH RAM

Old Surname: DHASARAMOORTHY NAGARAJAN,
Old Given Name: DHANESH RAM

NAME CHANGE

I, OLD Name : SURIYA PRABAKARAN, S/O PRABHAKAR,

Date of Birth: 27/05/2003, ADDRESS: NO.26/7, MULLAI NAGAR, ERNAVUR, CHENNAI - 600057. shall henceforth be known as **NEW NAME : SURIYA PRABHAKAR S/O PRABHAKAR**

OLD Name : SURIYA PRABAKARAN, S/O PRABHAKAR

NAME CHANGE

OLD SUR NAME : DHANAPAL, OLD GIVEN NAME : MALARKODI, W/O. DEVASIVAKUMAR, Date of Birth: 23.08.1965, Place of Birth : Chennai, Residing at Block A 104, S And S Uni 5, Railway Station Road, Korattur, Chennai – 600080, Shall henceforth be known as **NEW SUR NAME : DEVASIVAKUMAR, NEW GIVEN NAME : MALARKODI**

OLD SUR NAME : DHANAPAL
OLD GIVEN NAME : MALARKODI

NAME CHANGE

OLD SUR NAME : ABDUL RAHIMAN ABDUL, OLD GIVEN NAME : RASEED, S/O. ABDUL RASEED, Date of Birth: 17.08.1956, Residing at No.23/25, Mena Street, Lalpettai (post), Cuddalore (District), Tamil Nadu – 608303, Shall henceforth be known as **NEW SUR NAME : ABDUL RASEED, NEW GIVEN NAME : ABDUL RAHIMAN**

OLD SUR NAME : ABDUL RAHIMAN ABDUL
OLD GIVEN NAME : RASEED

PUBLIC NOTICE

I, Branch Manager, Indian Overseas Bank, Adyar Branch, Sardar Patel Road, Adyar, Chennai-600 020 do hereby issue the public notice that **K.Ganeshan and Mrs.Vallimayil** was. Obtained **Housing Loan from Indian Overseas Bank, Adyar Branch,** by way of deposit of title deed, Original Sale Deed Document No. 752/2005, which is Registered on the file of Sub-Registrar Office, Velachery, vide Loan Account No. **000202000002448.** Being so, verifying the branch records for audit purpose on **08.07.2026 at around 06:30 p.m,** while checking the loan records and title documents during an audit, it was noticed that the above-mentioned original document was missing from the relevant records / document custody. Despite making efforts to trace the document within the branch and checking the available records, the original document could not be located. I lodged the Online Police Complaint No. OLC9742600062812 on 28.09.2026. If any person or whoever, finds it is requested to return the same to the above said address and also inviting to the public any person having any valid claim through possessing the above said original document should send their valid claim or objection in writing thereof **within 7 days** from the date of publication of this notice, failing which claims any should be deemed to have been waived.

Date: 06.10.2026

Branch Manager
Indian Overseas Bank
Adyar Branch

NAME CHANGE

OLD NAME : EMEEMAL SHARON SUNIL SIMPSON, W/O. SUNIL SIMPSON, Date of Birth: 19.01.1989, Residing at No.12/4, Aravindar Street, Ponniamman Nagar Extn 2, Chitlapakkam, Tambaram - 600064, Shall henceforth be known as **NEW GIVEN NAME : EMEEMAL SHARON, NEW SUR NAME : SOLOMON RAJA**

OLD NAME : EMEEMAL SHARON SUNIL SIMPSON

NAME CHANGE

OLD NAME : PRAKASH BATAVIA CHIRAG, S/O. PRAKASH NANDLAL BATAVIA, Date of Birth: 09.12.1976, Residing at 9A, Prince Apartments, 9th Floor No.59, Ormes Road, Kilpauk, Chennai – 600010, Tamilnadu, Shall henceforth be known as **NEW NAME : CHIRAG PRAKASH BATAVIA, NEW SUR NAME : PRAKASH BATAVIA, NEW GIVEN NAME : CHIRAG**

OLD SUR NAME : PRAKASH BATAVIA
OLD GIVEN NAME : CHIRAG

NAME CHANGE

I, Old Sur Name: FREGLE RAVI Old Given Name: SHANE DENVER, S/O: FREGLE, DATE OF BIRTH: 16.04.2008, ADDRESS: Old NO.7, New No.6, Sree Rosh Gardenia KG Colony 5A 2nd Cross Street, Kilpauk Garden Colony, Kilpauk Chennai - 600010. Shall henceforth be known as **New Sur Name: FREGLE**

Old Given Name: SHANE DENVER

Old Sur Name: FREGLE RAVI

Old Given Name: SHANE DENVER

NAME CHANGE

I, KARTHIKEYAN S/o. Baluchamy, DOB: 25/02/1972 (Native: Chennai, Tamilnadu) residing at Plot No.12B, Door No.2/1345, GF, Periyar Nagar Extn 5th St, Madipakkam, Chennai, Tamilnadu-600091 shall henceforth be known as **New Given Name: KARTHIKEYAN New Surname: ARUMUGAMPILLAI BALUCHAMY.**

KARTHIKEYAN

IN THE COURT OF THE VI ASSISTANT JUDGE,CITY CIVIL COURT, CHENNAI
O.S. No. 4154 of 2023

Hitesh Malhotra **...Plaintiff**

Vs.

C. Chandrasekar & Others **...Defendants**

To

1. C. Chandrasekar, S/o. K. Chinnathambi, Proprietor of M/s. Vasantha Printers & Designers, Old No. 20, New No. 64, North Mada Street, Vadapalani, Chennai – 600 026.

2. C. Padmaraj, S/o. K. Chinnathambi, No. 19C/36, Tamilar Veedu, Padmanabha Nagar, Choolaimedu, Chennai – 600 094.

3. P. Radha Jeyalaxmi, No. 19C/36, Tamilar Veedu, Padmanabha Nagar, Choolaimedu, Chennai – 600 094.

4. P. Lokeshwaran, No. 19C/36, Tamilar Veedu, Padmanabha Nagar, Choolaimedu, Chennai – 600 094.

5. P. Gnaneshwaran, No. 19C/36, Tamilar Veedu, Padmanabha Nagar, Choolaimedu, Chennai – 600 094.

6. K. Chinnathambi, No. 19C/36, Tamilar Veedu, Padmanabha Nagar, Choolaimedu, Chennai – 600 094.

NOTICE

Take notice that the above suit filed by the Plaintiff against you is pending before the Court of the VI Assistant Judge, City Civil Court, Chennai, and the Hon'ble Court has directed to effect substituted service of summons on you by way of paper publication. Please take notice that the above matter is posted for hearing on 15.10.2026 before the Court of the VI Assistant Judge, City Civil Court, Chennai. You are hereby directed to appear before the Court of the VI Assistant Judge, City Civil Court, Chennai, at the High Court Buildings, Chennai – 600 104, either in person or through your counsel on the said date, failing which the matter will be heard and decided in your absence. A copy of the plaint and the connected papers may be obtained from the Registry of the Hon'ble Court.

Regards,
Counsel for Plaintiff
Adv Prerna Khatri
No. Office No. F4, First Floor, Amar Sindhur Complex,
No. 43, Pantheon Road (Middleton Street),
Near Ashoka Hotel Petrol Bunk,
Egmore, Chennai – 600 008.

NAME CHANGE

OLD SUR NAME : THADANI, OLD GIVEN NAME : CHETNA, D/O. RAMKRISHINCHAND THADANI, Date of Birth: 27.01.1996, Place of Birth : Chennai, Residing at Kamlesh Enclave, B–33, B–Block, No.101A, Baracca Road, Secretariat Colony, Kilpauk, Chennai – 600010, Shall henceforth be known as **NEW SUR NAME : RAMKRISHINCHAND THADANI, NEW GIVEN NAME : CHETNA**

OLD SUR NAME : THADANI
OLD GIVEN NAME : CHETNA

NAME CHANGE

OLD SUR NAME : BHAWARLAL, OLD GIVEN NAME : JAGDISH, S/O. BHAWARLAL, Date of Birth: 30.10.1986, Place of Birth : Bilara, Jodhpur Dist, Rajasthan, Residing at Madha Koil Street, Thatchur Village, Madurantakam TK, Chengalpattu Dist., Pin – 603306, Shall henceforth be known as **NEW SUR NAME : BHAWARLAL, NEW GIVEN NAME : JAGADISH**

OLD SUR NAME : BHAWARLAL
OLD GIVEN NAME : JAGDISH

CHANGE OF NAME

I, **SUBRAMANI**
S/o Kalimuthu
Date of Birth: 21.02.1936
Place of Birth: Sivagangai
Residing at No. 48/15,
J.T. Durairaj Nagar, Aminjikarai,
Chennai - 600029.
shall henceforth be known as
K R MANI
for all purposes.

SUBRAMANI

CHANGE OF NAME

I, **RAJU PALANIYAPILLAI**
S/o Palaniyapillai
Date of Birth: 01.01.1946
Place of Birth:
Kallakurichi, District
Residing at No.2/106,
South Street,
K.Sellampatu Post,
Kallakurichi District - 606207
Shall henceforth be known as
RAJUPILLAI PALANIYAPILLAI

RAJU PALANIYAPILLAI

NAME CHANGE

Myself KIRUTHIGA SIVARAMAN, W/o. R.Sivaraman, aged about 45yrs, residing at No.723, Muthu Manikkam Nagar, Pallipadai, Chidambaram, Cuddalore, T.N. - 608 001, and my daughter PUSHPITHA (Old Name) shall henceforth be known as PUSHPITHA SIVARAMAN (New Name)

KIRUTHIGA SIVARAMAN
Mother

CHANGE OF NAME

I, **SUBRAMANIYAN**
S/o Ponnusamy
Date of Birth: :10.03.1971
Place of Birth: Thuraiyur, Trichy
Residing at No.4/419,
Bavani Amman Kovil
7th Street, Periyar Nagar,
Nandambakkam,
Kancheepuram - 600069.
Shall henceforth be known as
SUBRAMANIAN

SUBRAMANIYAN

CHANGE OF NAME

I, **MARUTHAMBAL**
W/o. Natesan,
Date of Birth: 28/10/1975
(Native District: Pudukottai),
Residing at No.6/2,
Ramalingam Street,
Sevenwells, Chennai -
600 001, shall henceforth be
known as **N.SUMATHI**.

Maruthambal (Old Name)

NAME CHANGE

I, AMMANI,W/o.RAMALINGAM born on 01 January 1972 (Native District : Kallakurichi) residing at No.93, Salem Main Road, Thiyagadurugam, Kallakurichi Taluk, Kallakurichi District – 606206, Tamil Nadu shall henceforth be known as AKILA.

AMMANI

CHANGE OF NAME

I, **AKASH**
S/o Subramanian
Date of Birth: 13.06.2005
Place of Birth: Thuraiyur, Trichy
Residing at No.4/419,
Bavani Amman Kovil
7th Street, Periyar Nagar,
Nandambakkam,
Kancheepuram - 600069.
Shall henceforth be known as
MITHUN S P
(MITHUN SUBRAMANIAN PUNITHA)

AKASH

NAME CHANGE

I,OLD NAME: SRIPAL KUMAR JAIN
DATE OF BIRTH : 6/10/1976
FATHER NAME : PARASMAL JAIN
MOTHER NAME:FANCY BAI
ADDRESS: FLAT NO E62 BBC SPRING FIELD APARTMENT, 58,EVK SAMPATH ROAD,VEPERY, CHENNAI - 600007
SHALL HENCEFORTH BE KNOWN AS
NEW GIVEN NAME :SRIPAL KUMAR PARASMAL JAIN
I,OLD NAME:SRIPAL KUMAR JAIN

NAME CHANGE

I,(Old Given Name) **PARKATH,** Old Surname: **KUTHBUDEEN** (Passport No. **L4313097**) Born on 11th October 1978 (Native District: KALLAKURICHI) Residing at No.21E, VILANDHANGAL ROAD, KALLAKURICHI TOWN & TALUK, VILLUPURAM-606202, Tamil Nadu. Shall hence forth be known as New Given Name: **BARKATH,** New Surname : **KUTHBUDEEN**

Old Given Name: **PARKATH,**
Old Surname : **KUTHBUDEEN**

SANCO TRANS LIMITED

CIN 160220TN1979PLC007970
Regd. Office: S.T. Tower, New No. 24 & 25, II Floor,
Second Line Beach Road, Chennai-600 001
Tel: +91-44-6644 9000:
E-mail: shareholder@saricotrans.com, Website: www.sancotrans.com

"Special Window for Re-lodgement of Transfer Requests of Physical Equity Shares of Sanco Trans Limited -4 Intimation"

In accordance with Circular No. HO/MIRSD/POD-1/P/CIR/2026/38 dated 30th January, 2026 usued by the Securities and Exchange Board of India (SEBI), all shareholders are hereby informed that a special window has been opened for a period of one year, from 5th February 2026 to 4th February, 2027, to facilitate the re lodgement of transfer requests pertaining to physical shares.

The facility applies specifically to transfer deeds that were crignally submittust before 1 April 2019 but were later rejected, returned, or left unprocessed due to documentation deficiencias, procedural non compliance, or other related reasons.

Shareholders covered under the above category are advised to utilice the opportunity to regularize and finalize their pending transfer requests within the prescribed timeframe. All re-submissions must comply with the applicable regulatory requirements and be accompanied by the requisite documentation as specified under the relevant SEBI guidelines. Upon the expmation of the said period, no further opportunity for re submission under this special window is likely to be provided

The securities transferred pursuant to such requests including those pending with the Company or its Registrar and Share Transfer Agent (RTA) as of the date heres shall be compulsarily credited to the transferee in dematerialised (Demat) form only and will remain subject to a lock in period of one year from the date of registration of the transfer. During this lock-in period, the securities shall not be eligible for transfer, lien marking, or pledge.

Shareholders are requested to refer to the aforesaid circular issued by the Securities and Exchange Board of India (SEBI) to understand the applicable compliance requirements to be fulfilled by the investor/transferee.

Members are also encouraged to convert their physical equity shares into dematerialised form, as this will enable more efficient and streamlined servicing by the Company.

By Order of the Board For SANCO TRANS LIMITED
Sd/
PRASANNA N
Company Secretary & Compliance Officer

Place: Chennai
Date 01.10.2026

DOCUMENT MISSING

I, Vishnu Sharma, S/o Mohanlal sharma age 75, had along with my wife and in my sons Mr. Vinod V Sharma and his wife and Mr. Vivek V Sharma and his wife and along with my grand children all are residing at No.201,Poonamallee High Road, Near Chinnamman Kovil, Avadi, Tiruvallur – 600054, had vide Sale Deed dated 17.02.1987. Registered as Document No.1641 of 1987,in Office of the District Registrar, Poonamallee. purchased Residential plot bearing plot No. 83 and 96 admeasuring 4800 square feet, situate at Vellanoor Village, Avadi Taluk, and Tiruvallur District, on the site at "Shanti Nagar", on the boundaries of the plot North - 20 ft Road, South – 20 ft Road, West - 30 ft Road, East – No. 84 & 95 Plot. Kept this above mentioned documents in my locker with other secured valuable documents, recently I shifted my house for the renovation purpose in recent 4months back Dt. 02.06.2026 afterwards I checked my custody documents. I noticed above mentioned documents are misplaced and searched in all the corners but not found any ware else. Any person having any knowledge of the aforementioned said prior documents of title or has custody of the same, are required to notify the undersigned within 15days time from the date of publication of this Public Notice.

R. JAYAPRAKASH M.Sc., B.L.,
Advocate – Commissioner of Oaths
High Court of Madras
+91 98409 77361

வேலூரில் ஊட்டச்சத்து விழிப்புணர்வு பேரணி: கலெக்டர் லீலா துவக்கினார்

தமிழ்நாடு மாநில ஊரக வாழ்வாதார இயக்கம்
வேலூர் மாவட்டம்
9வது தேசிய ஊட்டச்சத்து மாதம் 2026
நமது அங்கன்வாடி
9 செப்டம்பர் - 8 அக்டோ
இடம்: வேலூர் மாவட்ட ஆட்சியர் அலுவலகம்

வேலூர், அக். 6–

வேலூரில் ஊட்டச்சத்து விழிப்புணர்வு நிகழ்வுகள் கலெக்டர் பி.எஸ்.லீலா அலெக்ஸ் தலைமையில் நடைபெற்றது.

தமிழ்நாடு மாநில ஊரக வாழ்வாதார இயக்கம், வேலூர் மாவட்டம் சார்பில் ஊட்டச்சத்து விழிப்புணர்வு மாதம் "போஷன் மா" நிகழ்வுகள் மாவட்ட கலெக்டர் பி.எஸ்.லீலா அலெக்ஸ் தலைமையில் மாவட்ட ஆட்சியர் அலுவலக வளாகத்தில் நடைபெற்றது. ஊட்டச்சத்து குறித்த விழிப்புணர்வை பொதுமக்களிடையே ஏற்படுத்தும் வகையில் பேரணி, கருத்தரங்கம், போட்டிகள், கோலம் வரைதல், உணவு கண்காட்சி ஆகிய நிகழ்வுகள் நடைபெற்றது.

நிகழ்ச்சியில் ஆரோக்கியமான உணவை வலியுறுத்தும் வகையில் ஊட்டச்சத்து விழிப்புணர்வு பேரணியை கலெக்டர் தொடங்கி வைத்தார். மேலும், ஆட்சியர் அலுவலகத்தில் அமைக்கப்பட்டிருந்த பாரம்பரிய உணவுகள் மற்றும் ஆரோக்கியமான சிற்றுண்டிகளின் உணவு கண்காட்சியினை பார்வையிட்டார். பின்னர், ஊட்டச்சத்து குறித்து வரையப்பட்ட வண்ண கோலங்களை பார்வையிட்டார்.

ஆரேக்கியமான உணவை வலியுறுத்தும் வகையில் விழிப்புணர்வு பேரணி, ஊட்டச்சத்து தொடர்பான கருத்தரங்கம், ஆரோக்கியமான பழக்கவழக்கங்கள் குறித்த விழிப்புணர்வு ஏற்படுத்தும் வகையில் பேச்சுப் போட்டி, கட்டுரை போட்டி, ஓவியப் போட்டி, ஊட்டச்சத்து முக்கியத்துவம் குறித்து கோலங்கள் வரைதல், ஊட்டச்சத்து உணவு கண்காட்சி பாரம்பரிய உணவுகள் மற்றும் ஆரோக்கியமான உணவுகளின் சிறுதானிய கண்காட்சி சிறப்பாக நடத்தப்பட்டது.

இந்நிகழ்வின் போது மகளிர் திட்ட இயக்குநர் ஜெயசுதா, மாவட்ட ஒருங்கிணைந்த குழந்தை வளர்ச்சி திட்ட அலுவலர் சுமதி உட்பட பலர் உடனிருந்தனர்.

SHRIRAM FINANCE LIMITED

SINGAPERUMALKOIL BRANCH VEHICLE FOR SALE

S.NO.	REG NO	MAKE	MODEL
1.	TN18AP-9939	ASHOK LEYLAND	AL U 3123 FBT-T 2018

BRANCH MANAGER SATHISH R MOB :8220266237

சான்கோ டிரான்ஸ் லிமிடெட்

CIN L60220TN1979PLC007970
பதிவு அலுவலகம்: எஸ்.டி. டவர், புதிய எண். 24 மற்றும் 25,
2வது தளம், இரண்டாவது லைன் பீச் ரோடு சென்னை–600 001. Tel: +91–44–6644 9000;
E–mail: shareholder@sancotrans.com; Website: www.sancotrans.com

சான்கோ டிரான்ஸ் லிமிடெட்டின் காகித வடிவிலான சம பங்குகளை மாற்றுவதற்கான கோரிக்கைகளை மீண்டும் சமர்ப்பிப்பதற்கான சிறப்பு சாளரம் – 4வது அறிவிப்பு

செக்யூரிட்டிஸ் அன்ட் எக்சேஞ்ச் போர்டு ஆப் இந்தியா (SEBI) 30 ஜனவரி 2026 அன்று வெளியிட்ட சுற்றறிக்கை எண். HO/MIRSD/POD–1/P/CIR/2026/38–ன் படி, காகித வடிவ பங்குகள் தொடர்பான பரிமாற்றக் கோரிக்கைகளை மீண்டும் சமர்ப்பிக்க வசதியாக, 5 பிப்ரவரி 2026 முதல் 4 பிப்ரவரி 2027 வரை ஒரு வருட காலத்திற்கு ஒரு சிறப்பு சாளரம் திறக்கப்பட்டுள்ளது என்று அனைத்து பங்குதாரர்களுக்கும் இதன் மூலம் தெரிவிக்கப்படுகிறது.

ஏப்ரல் 1, 2019–க்கு முன் முதலில் சமர்ப்பிக்கப்பட்டு, ஆவணக் குறைபாடுகள், நடைமுறை இணக்கமின்மை அல்லது பிற தொடர்புடைய காரணங்களால் நிராகரிக்கப்பட்ட, திருப்பி அனுப்பப்பட்ட அல்லது செயல்படுத்தப்படாமல் இருக்கும் பரிமாற்றப் பத்திரங்களுக்கு மட்டுமே இந்த வசதி குறிப்பாகப் பொருந்தும்.

மேற்கண்ட வகையின்கீழ் வரும் பங்குதாரர்கள், தங்களது நிலுவையில் உள்ள பரிமாற்றக் கோரிக்கைகளை நிர்ணயிக்கப்பட்ட காலக்கெடுவுக்குள் முறைப்படுத்தவும் இறுதி செய்யவும் இந்த வாய்ப்பைப் பயன்படுத்திக் கொள்ளுமாறு அறிவுறுத்தப்படுகிறார்கள். மீண்டும் சமர்ப்பிக்கப்படும் அனைத்து கோரிக்கைகளும் பொருந்தக்கூடிய ஒழுங்குமுறைத் தேவைகளுக்கு இணங்க வேண்டும் மற்றும் தொடர்புடைய SEBI வழிகாட்டுதல்களின் கீழ் குறிப்பிடப்பட்டுள்ளபடி தேவையான ஆவணங்களுடன் இருக்க வேண்டும். இக்காலம் முடிவடைந்தவுடன், இந்த சிறப்பு சாளரத்தின் கீழ் மீண்டும் சமர்ப்பிப்பதற்கான வாய்ப்பு வழங்கப்பட மாட்டாது.

அத்தகைய கோரிக்கைகளின்படி மாற்றப்படும் பத்திரங்கள் (நிறுவனத்திடம் அல்லது அதன் பதிவாளர் மற்றும் பங்கு பரிமாற்ற முகவரிடம் (RTA) இன்றுவரை நிலுவையில் உள்ளவை உட்பட) கட்டாயமாக பெறுநரின் கணக்கில் டீமேட் வடிவத்தில் மட்டுமே வரவு வைக்கப்படும் மற்றும் அது பரிமாற்றம் பதிவு செய்யப்பட்ட நாளிலிருந்து ஒரு வருட லாக்–இன் காலத்திற்கு உட்பட்டதாக இருக்கும். இந்த லாக்–இன் காலத்தில், பத்திரங்களைப் பரிமாற்றம் செய்யவோ, உரிமை கோரவோ அல்லது அடமானம் வைக்கவோ தகுதியற்றதாக இருக்கும்.

முதலீட்டாளர் / பெறுநர் பூர்த்தி செய்ய வேண்டிய பொருந்தக்கூடிய விவரங்களை அறிந்து கொள்ள, செக்யூரிட்டிஸ் அன்ட் எக்சேஞ்ச் போர்டு ஆப் இந்தியா (SEBI) வெளியிட்ட மேற்கூறிய சுற்றறிக்கையைப் பார்க்குமாறு பங்குதாரர்கள் கேட்டுக்கொள்ளப்படுகிறார்கள்.

உறுப்பினர்கள் தங்களது காகித வடிவிலான சம பங்குகளை டீமெட்டீரியலைஸ்டு வடிவத்திற்கு மாற்றுமாறும் ஊக்குவிக்கப்படுகிறார்கள், ஏனெனில் இதனால் நிறுவனம் மிகவும் திறமையான மற்றும் எளிதான சேவையை வழங்க உதவும்.

சான்கோ டிரான்ஸ் லிமிடெட்டிற்காக
ஒப்பம்/–
பிரசன்னா N
நிறுவனச் செயலாளர் மற்றும் தகவிணக்க அதிகாரி

இடம்: சென்னை
தேதி: 01.10.2026

சென்னை நகர சிவில் நீதிமன்றம், VI உதவி நீதிபதி அவர்களின் நீதிமன்றத்தில்

ஓ.எஸ். எண். 4154 / 2023

ஹிதேஷ் மல்ஹோத்ரா ...வாதி

எதிர்

சி. சந்திரசேகர் மற்றும் பலர் ...பிரதிவாதிகள்

பெறுநர்கள்

1. **சி. சந்திரசேகர், தந்தை பெயர்: கே. சின்னத்தம்பி,**
M/s. வசந்தா பிரிண்டர்ஸ் & டிசைனர்ஸ், உரிமையாளர்,
பழைய எண். 20, புதிய எண். 64, வடக்கு மாட வீதி, வடபழனி, சென்னை - 600 026.
2. **சி. பத்மராஜ், தந்தை பெயர்: கே. சின்னத்தம்பி,**
எண். 19C/36, தமிழர் வீடு, பத்மநாபா நகர், சூளைமேடு, சென்னை - 600 094.
3. **பி. ராதா ஜெயலட்சுமி**, எண். 19C/36, தமிழர் வீடு, பத்மநாபா நகர்,
சூளைமேடு, சென்னை - 600 094.
4. **பி. லோகேஸ்வரன்**, எண். 19C/36, தமிழர் வீடு, பத்மநாபா நகர்,
சூளைமேடு, சென்னை - 600 094.
5. **பி. ஞானேஸ்வரன்**, எண். 19C/36, தமிழர் வீடு, பத்மநாபா நகர்,
சூளைமேடு, சென்னை - 600 094.
6. **கே. சின்னத்தம்பி**, எண். 19C/36, தமிழர் வீடு, பத்மநாபா நகர்,
சூளைமேடு, சென்னை - 600 094.

அறிவிப்பு

மேற்கண்ட சென்னை நகர சிவில் நீதிமன்றம், VI உதவி நீதிபதி அவர்களின் நீதிமன்றத்தில் வாதியால் தங்கள் மீது தாக்கல் செய்யப்பட்டுள்ள மேற்படி வழக்கு நிலுவையில் உள்ளது. தங்களுக்கு நேரடியாக நோட்டீஸ் வழங்க இயலாத காரணத்தால், செய்தித்தாள் மூலம் மாற்று முறையில் நோட்டீஸ் (சம்மன்) வழங்க மாண்புமிகு நீதிமன்றம் உத்தரவிட்டுள்ளது. மேற்கண்ட வழக்கு 15.10.2026 அன்று விசாரணைக்கு வரவுள்ளது என்பதை இதன் மூலம் அறிவிக்கப்படுகிறது. அன்று தாங்கள் சென்னை நகர சிவில் நீதிமன்றம், VI உதவி நீதிபதி அவர்களின் நீதிமன்றத்தில், உயர் நீதிமன்ற கட்டிடங்கள், சென்னை - 600 104 என்ற முகவரியில் நேரிலோ அல்லது தங்கள் வழக்கறிஞர் மூலமாகவோ ஆஜராக வேண்டும். தவறினால், தங்கள் இல்லாத நிலையில் வழக்கு விசாரிக்கப்பட்டு தீர்ப்பு வழங்கப்படும். வழக்கு மனு மற்றும் இணைந்த ஆவணங்களின் நகலை மாண்புமிகு நீதிமன்றத்தின் பதிவகத்தில் பெற்றுக்கொள்ளலாம்.

அன்புடன்,
வாதி சார்பில் வழக்கறிஞர்
அட்வ. பிரேர்ணா கத்ரி
அலுவலக எண். F4, முதல் மாடி, அமர் சிந்தூர் காம்ப்ளக்ஸ்,
எண். 43, பாந்தியன் ரோடு (மிடில்டன் தெரு),
அசோகா ஹோட்டல் பெட்ரோல் பங்க் அருகில், எழும்பூர், சென்னை - 600 008.

படிவம் A

பொது அறிவிப்பு

(நொடித்தல் மற்றும் இந்திய திவால் வாரிய (கார்ப்பரேட் நபர்களுக்கான திவால் தீர்மான நடைமுறை) விதிமுறைகள் 2016–ன், விதி 6 – ன் கீழ்)

ராஜலட்சுமி பேக்கேஜிங் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்களின் கவனத்திற்கு

	தொடர்புடைய விவரங்கள்	
1.	கார்ப்பரேட் விண்ணப்பதாரர் பெயர்	**ராஜலட்சுமி பேக்கேஜிங் பிரைவேட் லிமிடெட்**
2.	கார்ப்பரேட் விண்ணப்பதாரர் துவக்கத் தேதி	17/11/2008
3.	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் விண்ணப்பதாரர் துவக்கம்/பதிவு	ஆர்.ஓ.சி, பாண்டிச்சேரி
4.	கார்ப்பரேட் விண்ணப்பதாரரின் அடையாள எண்/ வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்	U25202PY2008PTC002235
5.	கார்ப்பரேட் விண்ணப்பதாரரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக முகவரி (வேறு ஏதேனும் இருப்பின்)	ஆர்.எஸ். எண்.92/7, மனை எண்.14&15, ஸ்ரீ கோகுலம் நகர் தவளக்குப்பம், அரியாங்குப்பம் கொம்யூன்பஞ்சாயத்து, பாண்டிச்சேரி, இந்தியா – 605007.
6.	கார்ப்பரேட் விண்ணப்பதாரரின் திவால் நிலை துவங்கப்பட்ட தேதி	**30/09/2026** (உத்தரவு 02/10/2026 அன்று மின்னஞ்சல் மூலம் தெரிவிக்கப்பட்டது)
7.	திவால் தீர்மான நடைமுறை மூடும் உத்தேச தேதி	**29.03.2027**
8.	இடைக்கால தீர்மான நிபுணராக செயல்படும் திவால் நிபுணரின் பெயர் மற்றும் பதிவு எண்.	E.சந்தானலட்சுமி IBBI/002/IP–N00831/2019 –2020/12661
9.	குழுவில் பதிவு செய்துள்ளபடி இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	E.சந்தானலட்சுமி, திவால்நிலை நிபுணர், மனை எண். 1520B, அதிரதி ஹோம், 15வது பிரதான சாலை, ராம் நகர் தெற்கு, மடிப்பாக்கம், சென்னை, தமிழ்நாடு – 600091 irp.santhanalakshmi@gmail.com
10.	இடைக்காலத் தீர்மான நிபுணருடன் கடிதப் பரிமாற்றத்திற்குப் பயன்படுத்த வேண்டிய முகவரி மற்றும் மின்னஞ்சல்	E.சந்தானலட்சுமி, திவால்நிலை நிபுணர், மனை எண். 1520B, அதிரதி ஹோம், 15வது பிரதான சாலை, ராம் நகர் தெற்கு, மடிப்பாக்கம், சென்னை, தமிழ்நாடு – 600091 cirp.rajalakshmypackaging@gmail.com
11.	கோரிக்கைகள் சமர்ப்பிக்க கடைசி தேதி	**14.10.2026**
12.	பிரிவு 21, உப பிரிவு (6ஏ), உட்கூறு (பி)ன் கீழ் கடன் வழங்கியவர்கள் வகை, வேறு ஏதேனும் இருப்பின் இடைக்கால தீர்மான நிபுணரால் உறுதி செய்யப்பட்டது	பொருந்தாது
13.	வகையின் கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக அடையாளம் காட்டப்பட்ட திவால் நிபுணரின் பெயர் (ஒவ்வொரு வகையிலும் 3 பெயர்கள்)	பொருந்தாது
14.	(a) தொடர்புடைய படிவங்கள் மற்றும் (b) அங்கீகரிக்கப்பட்ட பிரதிநிதிகள் விவரங்கள் கிடைக்கும்	பொருந்தாது

தேசிய நிறுவனச் சட்டத் தீர்ப்பாயம், 30/09/2026 **அன்று ராஜலட்சுமி பேக்கேஜிங் பிரைவேட் லிமிடெட்டில்** கார்ப்பரேட் திவால் தீர்மான நடைமுறையை தொடங்க உத்தரவிட்டுள்ளது என்று இதன் மூலம் அறிவிக்கப்படுகிறது.

ராஜலட்சுமி பேக்கேஜிங் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்கள், வ.எண். 10–க்கு எதிராகக் குறிப்பிடப்பட்டுள்ள முகவரியில் உள்ள இடைக்காலத் தீர்மான நிபுணரிடம் 14/10/2026 அன்று அல்லது அதற்கு முன்பாக ஆதாரத்துடன் தங்கள் கோரிக்கைகளைச் சமர்ப்பிக்குமாறு இதன் மூலம் கேட்டுக்கொள்ளப்படுகிறார்கள்.

நிதிக் கடன் வழங்கியவர்கள் தங்கள் கோரிக்கைகளை ஆதாரத்துடன் மின்னணு வழியில் மட்டுமே சமர்ப்பிக்க வேண்டும். மற்ற அனைத்து கடன் வழங்கியவர்களும் ஆதாரத்துடன் கூடிய கோரிக்கைகளை நேரில், அஞ்சல் மூலமாக அல்லது மின்னணு வழியில் சமர்ப்பிக்கலாம்.

வ.எண். 12–க்கு எதிராகப் பட்டியலிடப்பட்டுள்ள ஒரு வகையைச் சேர்ந்த நிதிக் கடன் வழங்கியவர், வ.எண். 13–க்கு எதிராகப் பட்டியலிடப்பட்டுள்ள மூன்று திவால்நிலை நிபுணர்களிலிருந்து வகையின் [வகையைக் குறிப்பிடவும்] அங்கீகரிக்கப்பட்ட பிரதிநிதியாகச் செயல்படுவதற்கான தங்கள் விருப்பத்தை படிவம் CA–ல் குறிப்பிட வேண்டும்.

தவறான அல்லது தவறாக வழிநடத்தும் கோரிக்கைக்கான ஆதாரங்களைச் சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்.

இடைக்காலத் தீர்மான நிபுணரின் பெயர் மற்றும் கையொப்பம் :
E.சந்தானலட்சுமி
ராஜலட்சுமி பேக்கேஜிங் பிரைவேட் லிமிடெட்டின் இடைக்கால தீர்மான நிபுணர்

தேதி : 05/10/2026
இடம்: சென்னை

உயர்திரு விழுப்புரம் 2வது கூடுதல் சார்பு நீதிமன்றம்
I.P. 9/2023

விழுப்புரம் வட்டம், கோலியனூர் அஞ்சல், சின்னக்குச்சிப்பாளையம் கிராமம் நெ. 3/288, விநாயகர் கோவில் தெருவில் வசிக்கும் கோவிந்தராஜ் குமாரர் ராதாகிருஷ்ணன். மனுதாரர்

எதிர்

கோயம்பத்தூர், புலியங்குளம், திருவள்ளுவர் நகர், சிவன் கோவில் தெருவில் வசிக்கும் முத்துவேல் குமாரர் மோகன். 34ம் எதிர்மனுதாரர்

மேற்படி வழக்கில் 34ம் எதிர்மனுதாரர் தெரிவிப்பதாவது

மேற்படி வழக்கில் மனுதாரர் தன்னை நொடிந்தவராக தீர்மானிக்க கோரி மனு தாக்கல் செய்து மேற்படி மனுவில் 34ம் எதிர்மனுதாரர் ஆகிய தங்களது ஆட்சேபணை தாக்கல் செய்ய 29.10.2026 அன்று வைக்கப்பட்டுள்ளது, 34ம் எதிர்மனுதாரர் ஆகிய தங்களுக்கு ஆட்சேபனை இருப்பின் மேற்படி தேதியில் காலை 10. மணிக்கு நேரிலோ, அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகி தெரிவித்துக் கொள்ள வேண்டியது தவறினால் சமூகம் நீதிமன்றத்தில் தங்கள் பேரில் ஒருதலைப்பட்சமாக தீர்மானிக்கப்பட்டு வழக்கு மேல் நடத்தப்படும் என்பதை அறியவும்.

J.ELANGOVAN, B.A., B.L.,
Advocate, Villupuram

IN THE COURT OF THE METROPOLITAN MAGISTRATE FOR EXCLUSIVE TRIAL OF CCB CASES AT EGMORE CHENNAI
C.C. No. 9151 OF 2000

N.K. SHANMUGAM
Son of late Krishnan
Aged about 77 years
No.127, E-Block, M.S. Nagar,
Chetpet, Chennai – 600 031
Presently Residing at
No.8/34, Brindavan 2nd Street,
Chetpet, Chennai – 600 031
... Complainant

Vs

1. C. ANIL KUMAR
2. K. AKHILA

Both residing at:
No.15, Chelliamman Street,
Athipet, Ambattur Estate,
Chennai – 600 058
... Accused

PROCLAMATION REQUIRING THE APPEARANCE OF A PERSON ACCUSED Under Section 82 of CODE OF CRIMINAL PROCEDURE

WHEREAS complaint has been made before me that (1) C. ANIL KUMAR (2) K.AKHILA, both residing at No.15, Chelliamman Street, Athipet, Ambattur Estate, Chennai – 600 058, have committed (or suspected to have committed) an offence under section 420, 406, 467 & 468 r/w 34 IPC and C. ANIL KUMAR (A-1) could not be found, and whereas it has been shown to my satisfaction that the said C. ANIL KUMAR (A-1) is concealing himself to avoid the appearance before me;

Proclamation is hereby made that the said C. ANIL KUMAR, residing at No.15, Chelliamman Street, Athipet, Ambattur Estate, Chennai – 600 058, is required to appear at Hon'ble Metropolitan Magistrate for Exclusive Trial of CCB Cases at Egmore, Chennai, before me within 30 days from this day at about 10.30 A.M.

Dated at Chennai on this the 6th day of October 2026

Metropolitan Magistrate for Exclusive Trial Of CCB Cases At Egmore Chennai

---

மாண்புமிகு இரண்டாவது கூடுதல் சார்பு நீதிமன்றம், விழுப்புரம்
I.A.No.2 of 2026 in O.S.No. 283 of 2022

விக்ரவாண்டி வட்டம், செ.குன்னத்தூர் அஞ்சல், செ. குளப்பாக்கம் கிராமம் மந்தக்கரை தெரு க.எண்.2/57 வீட்டில் வசிக்கும் காலம் சென்ற கணபதி கவுண்டர் குமாரர், சண்முகக் கவுண்டர் ... மனுதாரர்/வாதி

எதிர்

1.விக்கரவாண்டி வட்டம், செ.குன்னத்தூர் அஞ்சல், செ. குளப்பாக்கம் கிராமம் மந்தக்கரை தெருவில் வசிக்கும் கன்னியப்பன் குமாரர காண்டீபன்
1.விக்கரவாண்டி வட்டம், முட்டத்தூர் கிராமத்தில் வசிக்கம் எல்லப்பக்கவுண்டர மனைவி ஜோதி.
1.விக்கரவாண்டி வட்டம், செ.குன்னத்தூர் அஞ்சல், செ. குளப்பாக்கம் கிராமத்தில் வசிக்கும் ராஜி மகள், மல்லிகா.
1.விக்கரவாண்டி வட்டம், செ.குன்னத்தூர் அஞ்சல், செ. குளப்பாக்கம் கிராமத்தில் வசிக்கும் முத்து மகள் வளர்மதி.
... 11,17,19 மற்றும் 21ம் எதிர்மனுதாரர்கள்/பிரதிவாதிகள்

11,17,19 மற்றும் 21ம் எதிர்மனுதாரர்களுக்கு அறிவிப்பு

இந்த நெம்பர் வழக்கில் வாதி, பிரதிவாதிகள் பேரில் சொத்து பாகப் பிரிவினை பரிகாரம் கேட்டு நீதிமன்றத்தில் வழக்கு தாக்கல் செய்து மேற்படி வழக்கில் ORDER 1 RULE 9 மனு தாக்கல் செய்து தங்களுடைய ஆட்சேபணைக்காக வருகிற 28.10.2026 தேதி அன்று வாய்தா வைக்கப்பட்டுள்ளது. அன்று காலை 10 மணிக்கு மேற்படி நீதிமன்றத்தில் தாங்களோ அல்லது தங்களின் வழக்கறிஞர் மூலமாக ஆஜராகி ஆட்சேபனை தெரிவிக்க வேண்டியது. தவறும் பட்சத்தில் 11,17,19 மற்றும் 21 பிரதிவாதிகளான தாங்கள் ஆஜராகவில்லை என்று கூறி இந்த மனு ஒருதலைபட்சமாக (Ex parte) உத்தரவு வழங்கப்படும் என்பதை கண்டிப்பாக அறியவும்.

கு.பா. பழனியப்பன் B.Sc., B.L.,
கு.ப. பாலாஜி, B.Sc., B.A., LL.B.,
கு.ப. அசோக், B.Sc., LL.B.,
வழக்கறிஞர்கள், விழுப்புரம்.

பெயர் மாற்றம்

நான், SUBRAMANI
த/பெ Kalimuthu
பிறந்த தேதி: 21.02.1936
பிறந்த இடம்: சிவகங்கை
வசிப்பிடம்: No. 48/15,
J.T. துரைராஜ் நகர், அமைந்தகரை,
சென்னை - 600 029.
எனது பெயரை SUBRAMANI என்பதிலிருந்த K R MANI என மாற்றியுள்ளேன். இனிமேல் அனைத்து நோக்கங்களுக்காவும் K R MANI என்ற பெயரிலேயே அறியப்படுவேன்.

SUBRAMANI

மேன்மைமிகு திருக்கோவிலூர் சார்பு நீதிமன்றம்
O.S. 488/2023

1.சென்னை, தியாகராய நகர், கிருஷ்ணாபாய் தெரு. No. 9, என்ற முகவரியில் வசிக்கும் மதன்லால் குமாரர் அனுராக் ஜெயின்
2.சென்னை, தியாகராய நகர், கிருஷ்ணாபாய் தெரு, No. 9/5, என்ற முகவரியில் வசிக்கும் நரேஷ் குமார் மனைவி ரேக்கா
3.சென்னை, தியாகராய நகர், கிருஷ்ணாபாய் தெரு. No. 9/5, என்ற முகவரியில் வசிக்கும் நரேஷ் குமார் மகள் கிருபா
4.சென்னை, தியாகராய நகர், கிருஷ்ணாபாய் தெரு, No. 9/5, என்ற முகவரியில் வசிக்கும் நரேஷ் குமார் மகள் வினித்தா
5.சென்னை, தியாகராய நகர், கிருஷ்ணாபாய் தெரு, No. 9/5, என்ற முகவரியில் வசிக்கும் மதன்லால் மனைவி புஷ்பா பாய். வாதிகள்

எதிர்

1. திருக்கோவிலூர் வட்டம், கீழையூர் கிராமம், கடலூர் மெயின் ரோடு, நெ.104ல் வசிக்கும் ராமச்சந்திரன் குமாரத்தியும் சுதந்திரயோகன் மனைவியுமான பத்மாவதி (எ) ராஜாம்பாள்
2. திருக்கோவிலூர் வட்டம், கீழையூர் கிராமம், கடலூர் மெயின் ரோடு, நெ.104ல் வசிக்கும் ராமச்சந்திரன் குமாரத்தி லதா
3.திருக்கோவிலூர் வட்டம், கீழையூர் கிராமம், கடலூர் மெயின் ரோடு, நெ.104ல் வசிக்கும் ராமச்சந்திரன் குமாரர் சந்திரசேகர்
3 முதல் 5 பிரதிவாதிகள்

மேற்படி வழக்கில் 3 முதல் 5ம் பிரதிவாதிகளுக்கு தெரிவிப்பதாவது

மேற்படி வழக்கில் வாதி தங்கள் பேரில் விளம்புகை மற்றும் இதர பரிகாரங்கள் கோரி வழக்கு தாக்கல் செய்து மேற்படி வழக்கில் தங்களது ஆட்சேபனை தெரிவித்துக்கொள்ளும் பொருட்டு 26.10.2026 அன்று வைக்கப்பட்டுள்ளது. தங்களுக்கு ஆட்சேபணை இருப்பின் தாங்கள் மேற்படி தேதியில் மேற்படி நீதிமன்றத்தில் காலை 10 மணிக்கு நேரிலோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகி தெரிவித்துக் கொள்ள வேண்டியது தவறினால் ஒருதலைப் பட்சமாக தீர்மானிக்கப்பட்டு மேற்படி வழக்கு மேல் நடத்தப்படும் என்பதை இதன் மூலம் அறியவும்.

T. PRABAKARAN, M.A., B.L.,
J. ELANGOVAN, B.A., B.L.,
C. BALAKRISHNAN, M.A., B.L.,
B. STALIN KUMAR, B.A. B.L.,
Advocates,
Villupuram & Thirukovilur.

IN THE COURT OF XXXV METROPOLITAN MAGISTRATE (FTC-II), EGMORE, AT ALLIKULAM, CHENNAI
STC.No.328 OF 2026

Mr. G. Elumalai
S/o. Late Mr. P. Gangadharan
No.12/7, Anjugam Nagar,
3rd Cross Street, Kolathur,
Chennai – 600 099. ... Complainant

VS

Mrs. A. Preethi Sri
W/o. Mr. S. Arunprasad
No.223, Housing Sector,
3rd Main Road, Ring Road,
Madhavaram,
Chennai – 600 060.
... Accused

PROCLAMATION NOTICE
(Under Section 82 of Cr.Pc/84 of BNSS)

Whereas a complaint has been made before me that Mrs. A. Preethi Sri, W/o. Mr. S. Arunprasad, aged about 30 years, residing at No.223, Housing Sector, 3rd Main Road, Ring Road, Madhavaram, Chennai – 600 060 has committee (or is suspected to have committed) the offence is punishable under section 138 of the Negotiable Instruments Act, 1881, and it has been returned to a warrant of arrest there upon issued that the said Mrs. A. Preethi Sri, W/o. Mr. S. Arunprasad, cannot be found, and whereas it has been shown to my satisfaction that the said Mrs. A. Preethi Sri, W/o. Mr. S. Arunprasad, absconded (or is concealing herself to avoid the service of the said warrant).

Proclamation is hereby made that the said Mrs. A. Preethi Sri, W/o. Mr. S. Arunprasad, is required to appear before this Hon'ble XXXV Metropolitan Magistrate (FTC-II) Egmore at Allikulam, Chennai to answer the said complaint on the 30th October 2026 at 10.30 a.m.

Dated at Chennai on this the 03rd day of October 2026.

XXXV Metropolitan Magistrate, Fast Track Court at Magisterial Level – II, Allikulam, Chennai

---

பெயர் மாற்றம்

அம்மணி,(AMMANI) க/பெ.இராமலிங்கம், பிறந்த தேதி:01.01.1972(சொந்த மாவட்டம்: கள்ளக்குறிச்சி) எண்.93,சேலம் மெயின் ரோடு, தியாகதுருகம், கள்ளக்குறிச்சி வட்டம், கள்ளக்குறிச்சி மாவட்டம் – 606206, தமிழ்நாடு என்ற முகவரியில் வசிக்கும் நான் இனி அகிலா(AKILA) என்றழைக்கப்படுகிறேன்.

அம்மணி
(AMMANI)

பெயர் மாற்றம்

நான், **Old Given Name PARKATH** (பர்க்கத்) **Old Surname: KUTHBUDEEN** (குத்புதீன்) (Passport No. **L4313097**) பிறந்த தேதி 11.10.1978 (சொந்த மாவட்டம்: கள்ளக்குறிச்சி) கதவு எண்.21ஈ, விளாந்தாங்கள் ரோடு, கள்ளக்குறிச்சி டவுன் மற்றும் தாலுக்கா, விழுப்புரம்-606202, தமிழ்நாடு என்ற முகவரியில் வசிக்கும் நான் இனி New Given Name: **BARKATH** (பர்கத்) New Surname : **KUTHBUDEEN** (குத்புதீன்) என்றழைக்கப் படுகிறேன்.

Old Given Name: **PARKATH** (பர்க்கத்) Old Surname : **KUTHBUDEEN** (குத்புதீன்)

IN THE COURT OF XX ASSISTANT CITY CIVIL JUDGE AT CHENNAI
O.S. No.2521 of 2026

Indian Bank, Ayanavaram Branch
...Plaintiff

-Vs-

Mrs. C. Muthulakshmi ...Defendant

To, Mrs. C. Muthulakshmi,
W/o Mr. M. Chandrasekar,
No.169/C2, Mettu Street, First Floor,
Opp to Kamaraj Kalyana Mandapam,
Ayanavaram, Chennai - 600 023.
Also at : No.80/15 A, Trust Square Street,
Ramalingapuram, Chennai - 600 012.
...Defendant

The above suit has been filed by my client, Indian Bank, Ayanavaram Branch for recovery of a sum of **Rs.69,310.11p** together with interest and costs. In that, the Hon'ble XX Asst. City Civil Judge, Chennai ordered summon to you returnable by 12.10.2026.

Please take notice that you are required to be present before the said court on **12.10.2026 at 10.30 A.M.** when the above suit is called. In default the suit will be heard and decided in your absence setting you exparte.

M/s. HEMALATHA SURESH
No.11, Law Chambers,
High Court Buildings, Chennai - 600 104
Counsel for Plaintiff

DOCUMENT MISSING

I, Vishnu Sharma, S/o Mohanlal sharma age 75, had along with my wife and in my sons Mr. Vinod V Sharma and his wife and Mr. Vivek V Sharma and his wife and along with my grand children all are residing at No.201,Poonamallee High Road, Near Chinnamman Kovil, Avadi, Tiruvallur – 600054, had vide Sale Deed dated 17.02.1987. Registered as Document No.1641 of 1987,in Office of the District Registrar, Poonamallee. purchased Residential plot bearing plot No. 83 and 96 admeasuring 4800 square feet, situate at Vellanoor Village, Avadi Taluk, and Tiruvallur District, on the site at "Shanti Nagar", on the boundaries of the plot North - 20 ft Road, South – 20 ft Road, West - 30 ft Road, East – No. 84 & 95 Plot. Kept this above mentioned documents in my locker with other secured valuable documents, recently I shifted my house for the renovation purpose in recent 4months back Dt. 02.06.2026 afterwards I checked my custody documents. I noticed above mentioned documents are misplaced and searched in all the corners but not found any ware else. Any person having any knowledge of the aforementioned said prior documents of title or has custody of the same, are required to notify the undersigned within 15days time from the date of publication of this Public Notice.

R. JAYAPRAKASH M.Sc., B.L.,
Advocate – Commissioner of Oaths
High Court of Madras
+91 98409 77361

உயர்திரு விழுப்புரம் 1வது கூடுதல் சார்பு நீதிமன்றம்
O.S. 379/2021

விழுப்புரம் SBS நகர், நெ. 27/ A3 வாரியார் தெருவில் வசிக்கும் வெங்கடேசன் குமாரர் V. ராஜேந்திரன் வாதி

எதிர்

விழுப்புரம் வட்டம், மோட்சகுளம் P. வழி, கிராமத்தில் வசிக்கும் K. முரளிதரன் குமாரர் ரூபேஷ்குமார் 3ம் பிரதிவாதி

மேற்படி வழக்கில் 3ம் பிரதிவாதிக்கு தெரிவிப்பதாவது

மேற்படி வழக்கில் வாதி தங்கள் பேரில் முரளிதரன் எழுதிக் கொடுத்த பிராம்சரி நோட்டு படி தொகை வர பெற வழக்கு தாவா தாக்கல் செய்து மேற்படி வழக்கில் தங்களது ஆட்சேபணை தாக்கல் செய்ய 27.10.2026 அன்று வைக்கப்பட்டுள்ளது. தங்களுக்கு ஆட்சேபனை இருப்பின் மேற்படி தேதியில் காலை 10. மணிக்கு நேரிலோ, அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகி தெரிவித்துக் கொள்ள வேண்டியது தவறினால் ஒருதலைப்பட்சமாக தீர்மானிக்கப்பட்டு வழக்கு மேல் நடத்தப்படும் என்பதை அறியவும்.

V. YESUDASAN, B.A., B.L.,
V. JAYASUDHA, B.A., LLB.,
Advocates,
Villupuram.

சிறப்பு விபத்து தீர்ப்பாய (MACT) நீதிமன்றம்
எண்.2 (SS-–11) விழுப்புரம்
M.C.O.P. 66 /2024

வீரமணி, த/பெ. நடராஜன்
காந்தலவாடி கிராமம்,
திருவெண்ணெய்நல்லூர் வட்டம் மனுதாரர்

-Versus-

R1. Mohamed Ibrahim
S/o. Mohamed Ali
No.129, Kathithaikka Street
Kayalpattinam, Truchenduor T.K
Thoothukkudi - 628204
1ம் எதிர்மனுதாரர்

அறிவிப்பு

மேற்படி வழக்கில் மனுதாரர் 07.02.2023 தேதியில் நடந்த விபத்து சம்பந்தமாக இழப்பீடு கோரி மேற்படி சமூகம் கோர்ட்டில் வழக்கு தாக்கல் செய்து மேற்படி வழக்கில் 1 எதிர்மனுதாரராகிய தங்களுக்கு கோர்ட் மூலம் சம்மன் அனுப்பியும் தாங்கள் இதுநாள் வரையில் ஆஜராகவில்லை. ஆதலால் மேற்படி கோர்ட்டில் இறுதி வாய்தாவாக 07.10.2026 அன்று வைக்கப்பட்டுள்ளது. மேற்படி தேதியில் காலை 10 மணிக்கு மேற்படி வழக்கில் தாங்களோ அல்லது தங்களின் வழக்கறிஞர் மூலமாகவோ ஆஜராகி தங்கள் தரப்பின் ஆட்சேபனை தெரிவிக்க வேண்டியது என்றும் இது தவறினால் ஒரு தலைபட்சமாக தீர்ப்பாகும் என்பதை அறியவும்.

இராம். இரமேஷ் M.A., B.L.,
ப. தலோதினி B.A., LL.B.,
இரா. ராஜ்குமார் B.Sc., LL.B.,
அ. ஆர்த்தி B.A., LL.B.,
ம. கோமதி B.A., LL.B.,
கொ.ஜெயப்பிரியா B.Sc., LL.B.,
மனுதாரர் வழக்கறிஞர்கள்
விழுப்புரம்

PUBLIC NOTICE

This Publication is to inform the public that my client Mr. Kalyanasundaram, son of Ramakrishna Pillai, residing at No. 8/17, Bajanai Kovil Street, Polachery Village, Mambakkam Post, Chenni – 600 127, is the owner of the property, having purchased the said land under Sale Deed dated 27/1/1971 from Kannappa Naidu, S/o Munusamy Chettiyar. The said Sale Deed was registered as document number 161 of 1971 on the file of SRO Guduvanchery.

During transit, when my client was traveling to the Sub-Registrar Office at Vandalur for checking the status, he lost the original Sale Deed dated 27/1/1971. Any finders will be duly rewarded. No one else except my client has got any manner of right, title, and interest over the properties purchased under the Sale Deed dated 27/1/1971.

N.KARUNANIDHI - Advocate
6/35, Gandhi Road, West Tambaram.

மாண்பமை கூடுதல் மாவட்ட அமர்வு நீதிமன்றம், திருவண்ணாமலை
O.S.No.256/2025

பரணி ... வாதி

எதிர்

1.Minor S.Mohan, S/o.Sivakumar,
represented by his mother,
next friend and guardian
Rajeswari, W/o.Sivakumar,
residing at.
No.44 Gubera Ganapathy Nagar,
Metha Nagar Extension,
Kundrathur, Chennai.
Cell.No.98843 89206
...பிரதிவாதி

அறிவிப்பு

மேற்கண்ட நெம்பர் மனுவில் பரணி என்பவர் தங்களுக்கு எதிராக பாகப்பிரிவினை வழக்கு தாக்கல் செய்து அவ்வழக்கு நிலுவையில் உள்ளது. ஷ மனுவில் 1-ம் பிரதிவாதி ஆகிய உங்களுக்கு அழைப்பானை சார்வு ஆகாததால் சமூகம் நீதிமன்றம் உத்தரவு படி மனுவின் வாய்தா 02.11.2026 அன்று போடப்பட்டுள்ளது. ஷ வழக்கில் 02.11.2026 அன்று வாய்தாவிற்கு காலை 10.30 மணிக்கு நீதிமன்றத்தில் நேரிலோ (அ) வழக்கறிஞர் மூலமாகவோ ஆஜராகாவிட்டால் தங்களுக்கு எதிராக மாண்பமை நீதிமன்றத்தில் உத்தரவு பிறப்பிக்கப்படும் என இந்த அறிவிப்பின் மூலம் தெரிவிக்கப்படுகிறது.

K.THIRUNAVUKKARASU, B.A., LLB.,
ADVOCATE
ENROLL No: MS.1311/2003
TIRUVANNAMALAI - 606601.

PUBLIC NOTICE

(LOSS OF ORIGINAL TITLE DOCUMENTS)

UNDER INSTRUCTIONS from my client, (1) S.EGNESHWARAN, S/o. Late A.C Sriram aged about 72, years, (2) S. LOKESHWARAN, S/o. Late A.C Sriram aged 60, both residency Address No.21,

1st Main Road, Thirumalai Nager Annex, Perungudi Chennai - 600096. my client is the absolute owner of the immovable property bearing Okkiam Thuraipakkam Village - Survery No. 431 part, New Survey No. 431/1BIAIA IA1, Chennai 600097. During internal verification and reconciliation of title documents pertaining to the said property it is observed that the following original parent title document's have been misplaced/lost and could not be traced despite diligent search

1. Document No.1876/1975 registered at SRO North Chennai. Joint - I
2. Document No.729/2015 registered at SRO Neelankarai (South Chennai)

Any individual, bank, financial Institution, body corporate or other entity having any claim, right, title, Interest mortgage, charge, lien, pledge, or custody over the aforesaid original documents or the property is hereby called upon to Notify the undersigned advocate in writing, along with certified (original documentary proof, with in 7 (seven) day's from the date of publication of this Notice. If No Claim objection of or demand is received with in the Stipulated period of 7-day's. It shall be deemed that no such right claim lien. or Interest exist's and my client shall proceed further with documentation/transactions treating further the said original documents as irrecoverably lost.

A. LAKSHMANAN BALLB., MALLM.,
ADVOCATE
3/13, Virghese Street, Perungudi,
Chennai - 600 096.
Mob: 94440 22859, 86670 49092
E.mail: appulakshmanan1962@gmail.com

பெயர் மாற்றம்

KARTHIKEYAN, தந்தை பெயர்:Baluchamy, பிறந்த தேதி:25/02/1972 (சொந்த ஊர்: Chennai, Tamilnadu) residing at Plot No.12B, Door No.2/1345, GF, Periyar Nagar Extn 5th St, Madipakkam, Chennai, Tamilnadu-600091 என்ற முகவரியில் வசிக்கும் நான் இனி **New Given Name: KARTHIKEYAN New Surname: ARUMUGAMPILLAI BALUCHAMY** என்று அழைக்கப் படுகிறேன்.

KARTHIKEYAN

மேன்மைமிகு முதன்மை சார்பு நீதிமன்றம் அவர்கள் சமூகம், திண்டிவனம்
O.S.81/2025

ஆதிநாராயணன், த/பெ.டி.எஸ்.சாமி, நெ.25, ஆர்.கே.சிட்டி லே அவுட், கச்சநாயக்கனாஹல்லி ரோடு, பார்க் அருகில், பொம்மசந்தரா, பெங்களூர் ...வாதி

எதிர்

1.அமுதவேல் த/பெ. தந்தோணி, நெ.12/35, மொட்டையன் தெரு, காவேரிப்பாக்கம், திண்டிவனம்.
2.மதியழகன் த/பெ. பெருமாள்,
3.அன்பு த/பெ. பெருமாள்,
4.அரிகரன் த/பெ. அன்பு,
5.அனிதா த/பெ. அன்பு,
6.தமிழரசன் த/பெ. அன்பு,
மேற்படி 2 முதல் 6 பிரதிவாதிகள் தென்பசியார் கிராமம், திண்டிவனம் வட்டம். ...பிரதிவாதிகள்

அறிவிப்பு

மேற்கண்ட வாதி டிக்ளரேஷன், இன்ஜக்ஷன் மற்றும் நஷ்டஈடு பரிகாரங்கள் கோரி மேற்படி வழக்கை தாக்கல் செய்துள்ளார். மேற்படி வழக்கில் பிரதிவாதிகளான தங்களுக்கு சம்மன் சார்வு ஆகும் பொருட்டு கனம் கோர்ட்டார் உத்தரவுபடி இந்த அறிவிப்பு தரப்படுகிறது. ஆகையினால் தாங்கள் 27.11.2026 அன்று காலை 10.00 மணிக்கு சமூகம் கோர்ட்டில் வழக்கறிஞர் மூலமாகவோ அல்லது நேரடியாகவோ ஆஜராகி மேற்படி வழக்கில் தங்கள் தரப்பு ஆட்சேபணையை தெரிவிக்க வேண்டியது. தவறும் பட்சத்தில் தங்கள் தரப்பில் ஆட்சேபணை இல்லையென்று கருதி தங்கள் தரப்பு ஒரு தலைபட்சமாக தீர்மானிக்கப்படும் என்பதை இந்த அறிவிப்பு மூலம் தெரிவித்துக் கொள்ளப்படுகின்றது.

K. கஜேந்திரவரதன், B.Sc., B.L.,
வழக்கறிஞர், திண்டிவனம்.

S V GLOBAL MILL LIMITED

CIN: L17100TN2007PLC065226
Registered Office: New No.5/1, Old No.3/1, 6th Cross Street, CIT Colony,
Mylapore, Chennai, -600004. Phone: +91 44 2499 7751 / 52 / 53;
Email: svglobal55@gmail.com Website: www.svgml.com

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, Shareholders are informed that SEBI has provided a special window which will be opened from **February 05, 2026** and remain open upto **February 04, 2027** for transfer and dematerialisation of physical securities. This special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise.

The securities transferred, pursuant to this Special Window shall be mandatorily credited only in demat mode to the transferee's demat account and shall be subject to a lock-in for a period of 1 (One) year from the date of registration of transfer. During the said lock-in period, such securities shall not be transferred/lien-marked/pledged. The shares re-lodged for transfer will be processed only in dematerialized form during this window. Eligible shareholders who wish to avail this opportunity are requested to submit their original share certificates, transfer request along with the requisite documents to **Cameo Corporate Services Limited**, Company's Registrar and Share Transfer Agent ("RTA"), Address: Subramanian Building" No.1, Club House Road, Chennai–600 002, Tamilnadu. E-mail:investor@cameoindia.com, Phone: 044 - 4002 0700.

For S V Global Mill Limited
Sd/-
P.S. Ravishankar
Company Secretary & Compliance Officer

Place : Chennai
Date : 06.10.2026

---

ramco

ராம்கோ சிஸ்டம்ஸ் லிமிடெட்

(CIN: L72300TN1997PLC037550)
பதிவு அலுவலகம்: 47, பிஎஸ்கே நகர், ராஜபாளையம்–626 108.
கார்ப்பரேட் அலுவலகம்: 64, சர்தார் பட்டேல் ரோடு, தரமணி, சென்னை–600 113.
E-mail : investorrelations@ramco.com Website: www.ramco.com
PHONE: +91 44 2235 4510/6653 4000, Fax: +91 44 2235 2884

காகித வடிவிலான பங்கு பத்திர பரிமாற்றம் மற்றும் மின்னணு வடிவில் மாற்றுவதற்கான சிறப்புச் சாளரம்

ஜனவரி 30, 2026 தேதியிட்ட SEBI சுற்றறிக்கை எண் HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026ன் படி, பங்குதாரர்களுக்குத் தெரிவிக்கப்படுவது யாதெனில், பங்குதாரர்கள் தங்கள் பத்திரங்களுக்கான சட்டபூர்வமான அணுகலைப் பெறுவதை எளிதாக்கும் வகையில், ஏப்ரல் 01, 2019–க்கு முன்னதாக விற்கப்பட்ட/வாங்கப்பட்ட காகித வடிவிலான பங்கு பத்திரங்களை பரிமாற்றம் செய்வதற்கும் மற்றும் மின்னணு வடிவில் ("டிமேட்") மாற்றுவதற்கும் மற்றொரு சிறப்புச் சாளரத்தைத் திறக்க SEBI முடிவு செய்துள்ளது.

இந்தச் சிறப்புச் சாளரம் **பிப்ரவரி 05, 2026 முதல் பிப்ரவரி 04, 2027** வரையிலான ஓராண்டு காலத்திற்குத் திறந்திருக்கும்.

பங்குதாரர்கள் காகித வடிவிலான பங்கு பத்திரங்களை மாற்றம் மற்றும் மின்னணு வடிவில் மாற்றம் செய்வதற்கான தங்கள் கோரிக்கைகளை, பதிவாளர் மற்றும் பங்கு பரிமாற்ற முகவரிடம் (RTA) பிப்ரவரி 04, 2027–க்குள் பின்வரும் முகவரியில் சமர்ப்பிக்குமாறு கேட்டுக்கொள்ளப்படுகிறார்கள்:

கேமியோ கார்ப்பரேட் சர்வீசஸ் லிமிடெட் (யூனிட்: ராம்கோ சிஸ்டம்ஸ் லிமிடெட்)
'சுப்பிரமணியன் பில்டிங்', எண்.1, கிளப் ஹவுஸ் சாலை,
சென்னை – 600002. தமிழ்நாடு, இந்தியா
தொலைபேசி: +91 44 4002 0700
ஆன்லைன் முதலீட்டாளர் போர்டல்: https://wisdom.cameoindia.com
இணையதளம் : www.cameoindia.com

பங்குதாரர் ஒரு டிமேட் கணக்கை வைத்திருக்க வேண்டும் மற்றும் டெபாசிட்டரி பார்ட்டிசிபென்ட் மூலம் முறையாக சான்றளிக்கப்பட்ட குறைந்தபட்சம் 2 மாதங்களுக்கான கிளையண்ட் மாஸ்டர் பட்டியலை ('CML') வழங்க வேண்டும். அத்துடன், நிறுவனத்தின் இணையதளத்தில் https://www.ramco.com/hubfs/investor-relations/Intimation-and-hosting-in-website.pdf என்ற முகவரியில் வழங்கப்பட்டுள்ள சுற்றறிக்கையில் குறிப்பிடப்பட்டுள்ள பிற ஆவணங்கள் மற்றும் பங்குச் சான்றிதழையும் இணைத்து வழங்க வேண்டும்.

ராம்கோ சிஸ்டம்ஸ் லிமிடெட்டிற்காக
ஒப்பம்/
மிதுன் வி
நிறுவனச் செயலாளர்

இடம் : சென்னை
தேதி : அக்டோபர் 05, 2026

படிவம் எண். CAA. 2
[பிரிவு 230 (3) மற்றும் விதி 6 மற்றும் 7-ன் கீழ்]
துறை சார் அமர்வு, நீதிமன்றம் II, சென்னை
C.P.(CAA)/78(CHE)2026 இன் C.A.(CAA)/40(CHE)2026
நிறுவனங்கள் சட்டம், 2013-ன் கீழ்
மற்றும்
நிறுவனங்கள் சட்டம், 2013-ன் பிரிவுகள் 230 முதல் 232 மற்றும் பிற பொருந்தக்கூடிய விதிகளின் கீழ்
மற்றும்
ட்ரிம்பிள் நேவிகேஷன் இந்தியா பிரைவேட் லிமிடெட் ("மாற்றப்படும் நிறுவனம்")
உடன்
ட்ரிம்பிள் இன்ஃபர்மேஷன் டெக்னாலஜீஸ் இந்தியா பிரைவேட் லிமிடெட் ("மாற்றிகொள்ளும் நிறுவனம்")
ஆகியவற்றின் இணைப்புத் திட்டம் தொடர்பான விஷயத்தில்,
மற்றும் அவற்றின் முறையே பங்குதாரர்கள் மற்றும் கடன் வழங்குநர்கள்.

1. **ட்ரிம்பிள் நேவிகேஷன் இந்தியா பிரைவேட் லிமிடெட்**
(CIN: U64202TN2005PTC147577),
பி விங், லட்சுமி டெக் பார்க், 3வது மாடி, சொத்து எண். 5/639
பழைய மகாபலிபுரம் சாலை, கந்தன்சாவடி, பெருங்குடி,
சென்னை - 600096, தமிழ்நாடு
... முதலாவது மனுதாரர் / மாற்றப்படும் நிறுவனம்

2. **ட்ரிம்பிள் இன்ஃபர்மேஷன் டெக்னாலஜீஸ் இந்தியா பிரைவேட் லிமிடெட்**
(CIN: U72300TN1999PTC043647)
பி விங், லட்சுமி டெக் பார்க், சொத்து எண். 5/639
பழைய மகாபலிபுரம் சாலை, கந்தன்சாவடி, பெருங்குடி,
சென்னை - 600096, தமிழ்நாடு
... இரண்டாவது மனுதாரர் / மாற்றிகொள்ளும் நிறுவனம்

மனு குறித்த அறிவிப்பு

ட்ரிம்பிள் நேவிகேஷன் இந்தியா பிரைவேட் லிமிடெட் ("மாற்றப்படும் நிறுவனம்") மற்றும் ட்ரிம்பிள் இன்ஃபர்மேஷன் டெக்னாலஜீஸ் இந்தியா பிரைவேட் லிமிடெட் ("மாற்றிகொள்ளும் நிறுவனம்") ஆகிய நிறுவனங்களின் ஒருங்கிணைப்புத் திட்டம் மற்றும் அவற்றின் பங்குதாரர்கள் மற்றும் கடன் வழங்குநர்களின் விவகாரத்தில், நிறுவனங்கள் சட்டம், 2013-ன் பிரிவுகள் 230 முதல் 232-ன் கீழ் தாக்கல் செய்யப்பட்ட கூட்டு மனுவானது மனுதாரர் நிறுவனங்களால் 21 செப்டம்பர் 2026 அன்று சமர்ப்பிக்கப்பட்டு, சென்னை, மரியாதைக்குரிய தேசிய நிறுவன சட்டத் தீர்ப்பாயத்தால் (NCLT) ஏற்றுக்கொள்ளப்பட்டது என்றும், இம்மனு மீதான விசாரணை 11 நவம்பர் 2026 அன்று சென்னை, தேசிய நிறுவன சட்டத் தீர்ப்பாயத்தின் துறை சார் அமர்வு, நீதிமன்றம் II முன்பாக விசாரணைக்கு வைக்கப்பட்டுள்ளது என்றும் இதன் மூலம் அறிவிக்கப்படுகிறது.

முன்மொழியப்பட்ட இத்திட்டத்திற்கு எதிர்ப்பு தெரிவிக்க விரும்பும் எவரும், தனது பெயர் மற்றும் முகவரியுடன், தன்னாலோ அல்லது தனது வழக்கறிஞராலோ கையொப்பமிடப்பட்ட எதிர்ப்பு தெரிவிக்கும் விருப்ப அறிவிப்பை, இந்த அறிவிப்பு வெளியிடப்பட்ட நாளிலிருந்து முப்பது நாட்களுக்குள், மனுதாரர்களின் அதிகாரப்பூர்வ பிரதிநிதியான திரு. I B ஹரிகிருஷ்ணா, அலுவலகம்: 1வது மாடி, எண். 44/38, வீரபத்ரன் தெரு, நுங்கம்பாக்கம், சென்னை - 600034, தமிழ்நாடு என்ற முகவரிக்கு வந்து சேரும் வகையில் அனுப்ப வேண்டும். இம்மனுவை எதிர்த்து வழக்காட விரும்பினால், எதிர்ப்பிற்கான காரணங்கள் அல்லது தனது பிரமாணப் பத்திரத்தின் நகலை அந்த அறிவிப்புடன் இணைத்து வழங்கிட வேண்டும். இம்மனுவின் நகல் தேவைப்படும் எவருக்கும், அதற்கான நிர்ணயிக்கப்பட்ட கட்டணத்தை செலுத்தும் பட்சத்தில் வழங்கப்படும்.

ஒப்பம்/-
I B ஹரிகிருஷ்ணா
மனுதாரர் நிறுவனங்களின்
அதிகாரப்பூர்வ பிரதிநிதி

நாள்: 06.10.2026
இடம்: சென்னை

சென்னை உயர்நீதிமன்றம்
(உயில் மற்றும் உயில் இல்லாத வழக்கு பற்றிய ஆள்வரை)
முதலேற்பு மனு எண்.310 /2026

இந்திய வாரிசுரிமை சட்டம் 39/1925 தொடர்பான மனுவில் 25.08.2013 அன்று இறந்துபோன G.வாசுதேவன் அவர்களின் பங்கு பத்திரங்கள் தொடர்பான மனு

திரு.V.வசந்தா, க/பெ.லேட்.G.வாசுதேவன்,
பு. எண்.23, ப.எண்.24, அப்பு 2–வது தெரு,
மைலாப்பூர், சென்னை – 600 004.
2. K.காந்திமதி, க/பெ.D.கார்த்திகேயன்
த/பெ.(லேட்) G.வாசுதேவன்,
எண்.L–24, 3–வது மேற்கு தெரு, காமராஜ் நகர்,
திருவான்மியூர், சென்னை – 600 041.
3. S.இந்துமதி, க/பெ.சுரேஷ்,
த/பெ.(லேட்) G.வாசுதேவன்,
நிரந்திர இருப்பிடம் அப்பார்ட்மெண்ட் BIK 449,
சிங் மங் அவென்யூ, #10–513, சிங்கப்பூர் – 570 449.
தற்காலிக இருப்பிடம்
பு.எண்.23, ப.எண்.24/1, அப்பு 2–வது தெரு,
மைலாப்பூர், சென்னை – 600 004.
4. S.பாரதி, க/பெ.P.S.சுரேஷ்,
த/பெ. (லேட்) G.வாசுதேவன், AD 50, 9வது மெயின் ரோடு,
அண்ணாநகர், சென்னை – 600 040.
5. லதா சோமசுந்தரம், க/பெ.சோமசுந்தரம்
த/பெ.(லேட்) G.வாசுதேவன்,
நிரந்திர இருப்பிடம்
No.5581 டேன் ஓக் டிரைவ் ஃபிரெமான்ட்
CA – 94555, U.S.A.,
தற்காலிக இருப்பிடம் பு.எண.23, ப.எண்.24/1
அப்பு 2–வது தெரு, மைலாப்பூர், சென்னை – 600 004.
6. திரு.V.பாலாசுப்பிரமணியன், க/பெ.(லேட்) G.வாசுதேவன்,
பு.எண்.23, ப.எண்.24/1, அப்பு 2–வது தெரு,
மைலாப்பூர், சென்னை – 600 004. ....மனுதாரர்

சென்னை – 600 004, மைலாப்பூர், அப்பு 2–வது தெரு, பு.எண.23, ப.எண.24/1, என்ற முகவரியில் வசித்து வந்து 25.08.2013 அன்று இறந்த G.வாசுதேவன் அவர்களின் பங்கு பத்திரங்கள் தொடர்பான மனு சென்னை உயர்நீதிமன்றம் மாஸ்டர் கோர்ட்டில் 16–10–2026 அன்று காலை 10.30 மணிக்கு விசாரணைக்கு வருகிறது. மேற்படியாரின் பங்குபத்திரங்களில் ஏதேனும் பாத்தியதை கோருகிற அனைவரும் தங்களுக்கு தக்கதெனக்கருதினால் நீதிமன்றம் வாரிசுரிமைச் சான்றிதழ் வழங்குவதற்கு முன்பு மேற்படி மனு விசாரணையின் போது நடவடிக்கைகளைப் பார்த்து தங்களது ஆட்சேபணைகளைத் தெரிவித்துக் கொள்ளுமாறு, இதன் மூலம் அறிவிக்கப்படுகிறார்கள்.

2026–ம் ஆண்டு செப்டம்பர் மாதம் 28 ஆம் தேதி கையொப்பமிடப்பட்டது.

R.ஜெகதீசன்
உதவி பதிவாளர்
முதலேற்பு பிரிவு – 1
சென்னை – 104.

S.A.உதயகுமாரி,
S.H.S.மணியன் P.V.லஷ்மி
மனுதாரர்களின் வழக்கறிஞர்.
102, லா சேம்பர்ஸ்
உயர்நீதிமன்ற வளாகம், சென்னை – 104